

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 108 OF 2023 (SZ)**

**IN THE MATTER OF:**

Vaspari Lingaiah,  
Telangana & Others

....

Applicant(s)

Versus

State of Telangana,  
rep by its Chief Secretary,  
Telangana & Others

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R3)**

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**Place: Hyderabad.**

**Date: 05-12-2023.**

*T. Jayashankar*

Counsel for 3rd Respondent



**REPORT DATED 04-12-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD  
IN OA No.108 OF 2023 FILED BY SRI VASPARI LINGAIAH, S/O. VASPARI  
LACHAIAH & OTHERS OF ANTHAMMAGUDEM VILLAGE, JIBLAKPALLY MANDAL,  
YADADRI BHUVANAGIRI DISTRICT.**

It is to submit that Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

Earlier, the Respondent Board filed report dated:29.09.2023 before the Hon'ble NGT submitting that the Board will again review the Respondent industries after inspection by the members of the Board's Task Force Committee and the action taken report will be submitted to the Hon'ble National Green Tribunal (SZ) for necessary action.

The Hon'ble NGT vide order dated: 20.11.2023 directed the Respondent Board for inspection of the Respondent industries and for submission of the report.

In this regard, following is submitted:

**Details of the Respondent industries:**

1. The Respondent industries viz., M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy. No. 299 & 299/AA, and M/s. Vineet Laboratories Ltd., is located at Sy. No. 300 of Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.

**Action taken by the Respondent Board on M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07):**

2. As per the orders of the Hon'ble NGT, the officials of the Respondent Board inspected the Respondent industry on 08.09.2023 and observed certain lapses/non-compliances.
3. The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended

inspecting the Respondent industry by the members of the Task Force Committee of the Board.

4. Accordingly, the Task Force Committee member, Dr.P. Sridhar, Asst., Professor, National Institute of Technology, Warangal inspected M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District on 18<sup>th</sup> of October, 2023 and observed following lapses/non-compliances:
  - a) The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCl tank. The industry representative informed that they will provide 2 stage scrubbers for new ATFD to be installed as part of expansion by January, 2024 for which they obtained CFE.
  - b) During the inspection, odour was observed at Production Block-II and ATFD area. As per the VOC readings, odour prevails in the industry.
  - c) The industry has to carry the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
  - d) The industry has to replace flexible pipelines with permanent pipelines.
  - e) No discharges of effluents were observed. However, the water present in the trench dug by the Petitioner, V. Lingaiah in his fields adjacent to the industry is in black color and which may be due to seepage. The industry has to ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.
  - f) As per the stack monitoring for the boiler of 6 TPH conducted on 26.09.2023, the value of SPM – 248 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standard of 115 mg/Nm<sup>3</sup>.
5. The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 01.11.2023. Based on the recommendations of the committee, the Respondent Board issued certain directions to the industry vide order dated:15.11.2023 (**Annexure - I**).
6. The Committee also recommended that the Board shall collect the 6 ground water samples and soil samples within the radius of 100 meters from the industry and the industry shall be re-inspected by the Board Officials along with Task Force Committee Member after 4 weeks to verify the compliance status.

**Action taken by the Respondent Board on M/s. Vineet Laboratories Ltd.**  
**(Respondent industry No: 08):**

7. As per the orders of the Hon'ble NGT, the officials of the Respondent Board inspected the Respondent industry on 08.09.2023 and observed certain lapses/non-compliances.
8. The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended inspecting the Respondent industry by the members of the Task Force Committee.
9. Accordingly, the Task Force Committee member, Dr.P. Sridhar, Asst., Professor, National Institute of Technology, Warangal inspected M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District on 18<sup>th</sup> of October, 2023 and observed following lapses/non-compliances:
  - a) The industry has to complete the installation of ETP and commission the same immediately.
  - b) The industry has to replace flexible pipelines with permanent pipelines.
  - c) The industry has to conduct LDAR study immediately and rectify the repairs recommended in the report.
  - d) The industry has to provide sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD to control odour nuisance.
  - e) The industry has to provide proper cooling / chilled water circulation to the condenser attached to the scrubbers of the production blocks.
  - f) Perceptible odour observed at production blocks. As per the VOC readings, odour was persistent in the industry.
  - g) As per the stack monitoring for the boiler of 2 TPH conducted on 26.09.2023, the value of SPM - 149 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standard of 115 mg/Nm<sup>3</sup>.
10. The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 01.11.2023. Based on the recommendations of the

committee, the Respondent Board issued show-cause notice to the industry vide notice dated:15.11.2023 (**Annexure - II**).

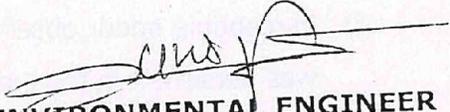
11. The Committee also recommended that the Board shall collect the 6 ground water samples and soil samples within the radius of 100 meters from the industry and the industry shall be re-inspected by the Board Officials along with Task Force Committee Member after 4 weeks to verify the compliance status.

It is kindly submitted that the Respondent Board Task Force Committee member, inspected the Respondent industries on 18<sup>th</sup> October' 2023 and observed certain lapses / non-compliances. Accordingly, the Respondent Board reviewed the Respondent industries before the Board's Task Force Committee meeting held on 01.11.2023. The committee recommended for collection of ground water samples and soil samples within the radius of 100 meters from the industry, **re-inspection of the industries by the Task Force committee member after 4 weeks**, issue of certain directions to M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) and issue of show-cause notice to M/s. Vineet Laboratories Ltd. (Respondent industry No: 08). Based on the recommendations of the committee, the Respondent Board issued directions to M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) vide order dated:15.11.2023 and issued a show-cause notice to the M/s. Vineet Laboratories Ltd. (Respondent industry No: 08) vide notice dated:15.11.2023.

The Board Officials along with the Task Force Committee members will re-inspect the Respondent industries and the action taken report will be filed before the Hon'ble National Green Tribunal (SZ) for necessary action.

**Place: Nalgonda**

**Date: 04.12.2023**

  
**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.



BY REGD. POST WITH ACK. DUE

ANNEXURE-I

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

Order No. NLG-90/TSPCB/TF/HO/2023 - 1126

Date: 15.11.2023

**Sub :** TSPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District- Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **ADDITIONAL DIRECTIONS - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA order dated 15.07.2021 with a validity up to 31.01.2026.
  2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
  3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
  4. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2023-, Dt:13.09.2023.
  5. An O.A No. 108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  6. Inspection of the industry by the Board Officials on 08.09.2023.
  7. Hearing held on 22.09.2023.
  8. Inspection of the industry by the Task Force Committee Member on 18.10.2023.
  9. Hearing held on 01.11.2023.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area in connection with complaints.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 13.09.2023 for a period of Three Months (i.e., upto 12.12.2023).
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
7. **WHEREAS**, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

8. **WHEREAS**, vide reference 6<sup>th</sup> cited, the RO-Nalgonda Officials inspected the industry on 08.09.2023 and observed the following non-compliances by the industry:

1. The industry has provided separate collection tanks for storage of HTDS, LTDS effluents. However, the industry is treating the combined effluents in the MEE system.
2. During the inspection, it was observed that, Biological ETP was not yet commissioned.
3. The industry has provided IP camera at main gate. But, not connected to Board server.
4. The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.
5. The industry has provided VOCs analyzer and connected the same to TSPCB server. However, the display of the VOC analyzer is not showing and capturing in the system.
6. The industry is having drums storage yard. However, lot of drums were stored openly.
7. The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is expired on 27.07.2023.
8. The industry has to maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced. However, the same is not submitted.
9. The industry is having storm water collection tank of capacity 50 KL. The industry is claiming to have another 160 KL tank for storage of rain water but not provided any connections to the tank and observed raw water in the said tank.
10. The industry has not conducted LDAR study.
11. During the inspection, odour was observed at Production Block-II and MEE area.
12. The industry has provided roofing for MEE system and not provided for ATFD area.
13. The industry has provided camera with view of first cut storm water outlet but not connected to TSPCB server.
14. During the inspection lot of flexible pipelines were observed in the industry premises.
15. The industry has not carried the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
16. During inspection, no discharges of effluents were observed. However, trench dug by the V. Lingaiah garu in his fields adjacent to the industry back side has lot of black color seepage.
17. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings.
18. Provided camera at main gate but not connected to Board's server.
19. The industry is having partially closed shed for storage of coal ash.
20. The industry provided two stage scrubbers to the production blocks (4 Nos) along with sub cooler condensers and activated charcoal beds (except PB 2 & 4).

9. **WHEREAS**, the RO also submitted the following:

1. The industry may be directed to provide Bag filter to the 6 TPH boiler.
2. Sri Vasupari Lingaiah (farmer of the agricultural field) is not allowing the industry to close the trench and alleging that seepages have damaged his field to large extent. He is demanding the industry for complete replacement of the soil to the extent damaged. The main contention of the farmer is that there is continuous seepage from the industry premises and has requested the Board to direct the industry to ensure complete stoppage of any seepage from their boundary into his agricultural field.

10. **WHEREAS**, vide reference /... cited, the industry was reviewed in the Task Force Committee meeting held on 22.09.2023. The RO, Nalgonda and industry representative have attended the meeting. The committee noted the non-compliances by the industry and after detailed discussions, the Committee recommended to inspect the industry with Task Force Committee Members and also recommended to collect the samples after one month time to comply with the non-compliances mentioned in the RO report.

11. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Task Force Committee Member has inspected the industry on 18.10.2023 and the following observations were made:

1. The industry is treating the HTDS effluent in MEE system after pre-treatment. LTDS effluent along with MEE condensate is treated in Biological ETP followed by RO plant.  
The ZLD system is in operation.
2. Biological ETP was commissioned and same was in operation.
3. The industry has provided IP camera at main gate and connected to Board server.
4. The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.  
The industry representative informed that they will provide 2 stage scrubbers for new ATFD to be installed as part of expansion by January, 2024 for which they obtained CFE.
5. The industry representative informed that they will provide common bag filters to the existing 6 TPH boiler and new 10 TPH boiler to be installed as part of expansion by January, 2024 for which they obtained CFE. Existing 6 TPH boiler is to be used as standby after expansion.
6. VOCs analyzer is under working condition.
7. Some drums were observed at ATFD area and production blocks. The industry representative informed that they will use the material in the drums for process.
8. The industry is having storm water collection tanks of capacity 50 KL and 160 KL for storage of rain water along with bypass arrangement and flow meter.
9. The industry has conducted LDAR study.
10. During the inspection, odour was observed at Production Block-II and ATFD area.
11. Roofing was covered with asbestos sheets for ATFD area.
12. The industry has provided camera with view of first cut storm water outlet and provided 30 days storage facility inside the plant.
13. The industry has to replace flexible pipelines with permanent pipelines.
14. The industry has not carried out ZLD performance study.
15. No discharges of effluents were observed. However, the water present in the trench dug by the V. Lingaiah garu in his fields adjacent to the industry is in black color and which is may be due to seepage. Sample was collected.
16. The industry has provided wall sheet (plastic) as barrier in front side of the shed and closed in two sides with wall.
17. The industry has provided IP camera at main gate and connected to Board server.
18. The industry has provided closed shed for storage of coal ash with front side opening for movement of the coal ash.
19. The industry provided two stage scrubbers along with sub cooler condensers and activated charcoal beds for production blocks (6 Nos.).
20. The industry has to ensure that ZLD is operated continuously and scrubbers effectively to control water pollution and odour nuisance in the surrounding areas. The industry has to ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.

12. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 01.11.2023. The RO-Nalgonda and industry representative have attended the meeting.

I. During the meeting, the Committee noted the following non-compliances:

- The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank. The industry representative informed that they will provide 2 stage scrubbers for new ATFD to be installed as part of expansion by January, 2024 for which they obtained CFE.
- During the inspection, odour was observed at Production Block-II and ATFD area. As per the VOC readings, odour prevails in the industry.
- The industry has to carry the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
- The industry has to replace flexible pipelines with permanent pipelines.
- No discharges of effluents were observed. However, the water present in the trench dug by the V. Lingaiah garu in his fields adjacent to the industry is in black color and which is may be due to seepage. The industry has to ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.
- As per the stack monitoring for the boiler of 6 TPH conducted on 26.09.2023, the value of SPM – 248 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standards.
- As per the analysis reports of the stagnated water sample collected from the trench belongs to Sri V. Lingaiah beside the industry on 18.10.2023, the values of TDS & COD are high.

II. During the meeting the industry representative informed the following:

- They will install and operate the new APCE i.e., Bag filters connected to the 6 TPH coal fired boiler.
- They will provide double stage scrubber to new ATFDs within one month as a part of CFE expansion.
- They will remove all the flexible pipes and will provide fixed pipelines within one month.
- Further, they requested the Board to give permission for approaching the way into the complainant land for movement of JCB to dig the trench inside the industry premises to avoid the seepages into the complainant (Sri Vaspari Lingaiah) land trench.

III. The RO-Nalgonda informed that, the industry is complying with the major conditions and not submitted the Bank Guarantee of Rs.12.0 Lakhs for forfeiture as per the earlier Board directions dt:13.09.2023.

IV. During the meeting, the Committee also noted the following:

- a) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
- b) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakkpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.
- c) The Board vide order dated:13.09.2023 issued extension of temporary revocation of closure order along with forfeiture of Bank Guarantee for Rs.12.0 Lakhs.

d) The Board already addressed a letter dated: 27.06.2023 to the District Collector with a request to constitute a Committee for assessment of crop compensation and the compensation may be awarded to the affected farmers. (9)

After detailed discussions, the Committee recommended the industry to submit the Bank Guarantee of Rs.12.0 Lakhs within 3 days to forfeit the same as per the order dt:13.09.2023, to re-inspect the industry by the Task Force Committee Members after 4 weeks to verify the compliance status, to collect the 6 ground water samples and soil samples within the radius of 100 meters from the industry and also recommended to issue certain directions to the industry.

13. **WHEREAS**, after careful consideration of the material facts of the case, based on the recommendations of the Task Force Committee, **the Board hereby issues following directions to the industry:**

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
2. The industry shall comply with all the conditions stipulated in the extension of temporary revocation of closure order dt: 13.09.2023.
3. The industry shall approach concerned Tahsildar to obtain permission for enter into the industry's land through the complainant land for movement of JCB, materials and machinery to dig the trench inside the industry premises.
4. The industry shall provide fixed pipelines for transfer of the chemicals / raw materials in the plant premises within one month.
5. The industry shall submit a fresh Bank Guarantee of Rs.12.0 Lakhs as per the order dt:13.09.2023 towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad within in 3 days to forfeit the same.
6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
7. The industry shall operate ZLD system continuously and effectively to control water pollution and odour nuisance in the surrounding areas.
8. The industry shall ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.

14. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

15. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

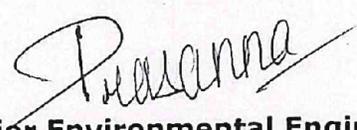
**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Shree Jaya Laboratories (P) Ltd.,  
Sy.No.299 & 299/AA, Malkapur (V),  
Choutuppal (M), Yadadri Bhuvanagiri District.**

**Copy to**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action. The RO is instructed to co-ordinate with the Task Force Committee Members to inspect the industry after four weeks to verify the compliances status of the industry.
3. Concerned file.

**//T.C.F.B.O//**

  
**Senior Environmental Engineer  
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.





**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No. NLG-90/TSPCB/TF/HO/2023 - 1127**

**Date: 15.11.2023**

**Sub :** TSPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District- Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **ADDITIONAL DIRECTIONS - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA order dated 15.07.2021 with a validity up to 31.01.2026.
  2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
  3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
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  5. An O.A No. 108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  6. Inspection of the industry by the Board Officials on 08.09.2023.
  7. Hearing held on 22.09.2023.
  8. Inspection of the industry by the Task Force Committee Member on 18.10.2023.
  9. Hearing held on 01.11.2023.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area in connection with complaints.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 13.09.2023 for a period of Three Months (i.e., upto 12.12.2023).
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
7. **WHEREAS**, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

8. **WHEREAS**, vide reference 6<sup>th</sup> cited, the RO-Nalgonda Officials inspected the industry on 08.09.2023 and observed the following non-compliances by the industry:

1. The industry has provided separate collection tanks for storage of HTDS, LTDS effluents. However, the industry is treating the combined effluents in the MEE system.
2. During the inspection, it was observed that, Biological ETP was not yet commissioned.
3. The industry has provided IP camera at main gate. But, not connected to Board server.
4. The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.
5. The industry has provided VOCs analyzer and connected the same to TSPCB server. However, the display of the VOC analyzer is not showing and capturing in the system.
6. The industry is having drums storage yard. However, lot of drums were stored openly.
7. The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, **which is expired on 27.07.2023.**
8. The industry has to maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced. However, the same is not submitted.
9. The industry is having storm water collection tank of capacity 50 KL. The industry is claiming to have another 160 KL tank for storage of rain water but not provided any connections to the tank and observed raw water in the said tank.
10. The industry has not conducted LDAR study.
11. During the inspection, odour was observed at Production Block-II and MEE area.
12. The industry has provided roofing for MEE system and not provided for ATFD area.
13. The industry has provided camera with view of first cut storm water outlet but not connected to TSPCB server.
14. During the inspection lot of flexible pipelines were observed in the industry premises.
15. The industry has not carried the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
16. During inspection, no discharges of effluents were observed. However, trench dug by the V. Lingaiah garu in his fields adjacent to the industry back side has lot of black color seepage.
17. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings.
18. Provided camera at main gate but not connected to Board's server.
19. The industry is having partially closed shed for storage of coal ash.
20. The industry provided two stage scrubbers to the production blocks (4 Nos) along with sub cooler condensers and activated charcoal beds (except PB 2 & 4).

9. **WHEREAS**, the RO also submitted the following:

1. The industry may be directed to provide Bag filter to the 6 TPH boiler.
2. Sri Vasupari Lingaiah (farmer of the agricultural field) is not allowing the industry to close the trench and alleging that seepages have damaged his field to large extent. He is demanding the industry for complete replacement of the soil to the extent damaged. The main contention of the farmer is that there is continuous seepage from the industry premises and has requested the Board to direct the industry to ensure complete stoppage of any seepage from their boundary into his agricultural field.

10. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 22.09.2023. The RO, Nalgonda and industry representative have attended the meeting. The committee noted the above non-compliances by the industry and after detailed discussions, the Committee recommended to inspect the industry with Task Force Committee Members and also recommended to collect the samples after one month time to comply with the non-compliances mentioned in the RO report.

11. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Task Force Committee Member has inspected the industry on 18.10.2023 and the following observations were made:

1. The industry is treating the HTDS effluent in MEE system after pre-treatment. LTDS effluent along with MEE condensate is treated in Biological ETP followed by RO plant.  
The ZLD system is in operation.
2. Biological ETP was commissioned and same was in operation.
3. The industry has provided IP camera at main gate and connected to Board server.
4. The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.  
The industry representative informed that they will provide 2 stage scrubbers for new ATFD to be installed as part of expansion by January, 2024 for which they obtained CFE.
5. The industry representative informed that they will provide common bag filters to the existing 6 TPH boiler and new 10 TPH boiler to be installed as part of expansion by January, 2024 for which they obtained CFE. Existing 6 TPH boiler is to be used as standby after expansion.
6. VOCs analyzer is under working condition.
7. Some drums were observed at ATFD area and production blocks. The industry representative informed that they will use the material in the drums for process.
8. The industry is having storm water collection tanks of capacity 50 KL and 160 KL for storage of rain water along with bypass arrangement and flow meter.
9. The industry has conducted LDAR study.
10. During the inspection, odour was observed at Production Block-II and ATFD area.
11. Roofing was covered with asbestos sheets for ATFD area.
12. The industry has provided camera with view of first cut storm water outlet and provided 30 days storage facility inside the plant.
13. The industry has to replace flexible pipelines with permanent pipelines.
14. The industry has not carried out ZLD performance study.
15. No discharges of effluents were observed. However, the water present in the trench dug by the V. Lingaiah garu in his fields adjacent to the industry is in black color and which is may be due to seepage. Sample was collected.
16. The industry has provided wall sheet (plastic) as barrier in front side of the shed and closed in two sides with wall.
17. The industry has provided IP camera at main gate and connected to Board server.
18. The industry has provided closed shed for storage of coal ash with front side opening for movement of the coal ash.
19. The industry provided two stage scrubbers along with sub cooler condensers and activated charcoal beds for production blocks (6 Nos.).
20. The industry has to ensure that ZLD is operated continuously and scrubbers effectively to control water pollution and odour nuisance in the surrounding areas. The industry has to ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.

12. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 01.11.2023. The RO-Nalgonda and industry representative have attended the meeting.

I. During the meeting, the Committee noted the following non-compliances:

- The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank. The industry representative informed that they will provide 2 stage scrubbers for new ATFD to be installed as part of expansion by January, 2024 for which they obtained CFE.
- During the inspection, odour was observed at Production Block-II and ATFD area. As per the VOC readings, odour prevails in the industry.
- The industry has to carry the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
- The industry has to replace flexible pipelines with permanent pipelines.
- No discharges of effluents were observed. However, the water present in the trench dug by the V. Lingaiah garu in his fields adjacent to the industry is in black color and which is may be due to seepage. The industry has to ensure that there shall not be any seepage towards the complainant/petitioner land in south side of the industry.
- As per the stack monitoring for the boiler of 6 TPH conducted on 26.09.2023, the value of SPM - 248 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standards.
- As per the analysis reports of the stagnated water sample collected from the trench belongs to Sri V. Lingaiah beside the industry on 18.10.2023, the values of TDS & COD are high.

II. During the meeting the industry representative informed the following:

- They will install and operate the new APCE i.e., Bag filters connected to the 6 TPH coal fired boiler.
- They will provide double stage scrubber to new ATFDs within one month as a part of CFE expansion.
- They will remove all the flexible pipes and will provide fixed pipelines within one month.
- Further, they requested the Board to give permission for approaching the way into the complainant land for movement of JCB to dig the trench inside the industry premises to avoid the seepages into the complainant (Sri Vaspari Lingaiah) land trench.

III. The RO-Nalgonda informed that, the industry is complying with the major conditions and not submitted the Bank Guarantee of Rs.12.0 Lakhs for forfeiture as per the earlier Board directions dt:13.09.2023.

IV. During the meeting, the Committee also noted the following:

- a) Sri Vaspari Lingaiah and others of Anthamimagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
- b) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.
- c) The Board vide order dated:13.09.2023 issued extension of temporary revocation of closure order along with forfeiture of Bank Guarantee for Rs.12.0 Lakhs.

d) The Board already addressed a letter dated: 27.06.2023 to the District Collector with a request to constitute a Committee for assessment of crop compensation and the compensation may be awarded to the affected farmers. (14)

After detailed discussions, the Committee recommended the industry to submit the Bank Guarantee of Rs.12.0 Lakhs within 3 days to forfeit the same as per the order dt:13.09.2023, to re-inspect the industry by the Task Force Committee Members after 4 weeks to verify the compliance status, to collect the 6 ground water samples and soil samples within the radius of 100 meters from the industry and also recommended to issue certain directions to the industry.

13. **WHEREAS**, after careful consideration of the material facts of the case, based on the recommendations of the Task Force Committee, **the Board hereby issues following directions to the industry:**
1. The industry shall install & operate the APCE i.e., bag filters attached to the coal fired boiler of capacity 6 TPH within one month to meet the boiler emission standards.
  2. The industry shall install new ATFD along with double stage scrubber within one month.
  3. The industry shall operate the scrubbers continuously and effectively to control odour nuisance in the surrounding areas.
  4. The industry shall not cause odour nuisance to the surrounding areas.
14. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
15. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

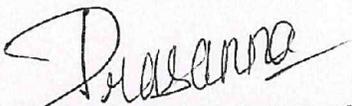
Sd/-  
**MEMBER SECRETARY**

To  
**M/s. Shree Jaya Laboratories (P) Ltd.,  
Sy.No.299 & 299/AA, Malkapur (V),  
Choutuppal (M), Yadadri Bhuvanagiri District.**

**Copy to**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action. The RO is instructed to co-ordinate with the Task Force Committee Members to inspect the industry after four weeks to verify the compliances status of the industry.
3. Concerned file.

//T.C.F.B.O//

  
**Senior Environmental Engineer  
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.





15

**BY REGD. POST WITH ACK. DUE**

**ANNEXURE-II**

**Notice No. NLG-85/TSPCB/UH-II/2023- 130**

**Date: 15.11.2023**

**SHOW CAUSE NOTICE**

**Sub: TSPCB - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District- Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non-compliances of the consent conditions and Board Directions - **SHOW CAUSE NOTICE - ISSUED** - Reg.**

- Ref:**
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
  2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
  3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
  4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022 & 27.06.2023.
  5. An O.A No. 108 of 2023 & also another case ( number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  6. Inspection of the industry by the Board Officials on 21.09.2023.
  7. Hearing held on 22.09.2023.
  8. Inspection of the industry by the Task Force Committee Member on 18.10.2023.
  9. Hearing held on 01.11.2023.

\* \* \*

1. **WHEREAS**, you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure orders dt.29.01.2020 to the industry in connection with regular complaints from Anthammagudem Village.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period up to 31.12.2025.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board Issued certain directions to the industry on 02.03.2022, 02.11.2022 & latest on 27.06.2023 in connection with complaints.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
7. **WHEREAS**, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons

and quantum of loss caused to the Applicants and also for suggesting restoration measures.

8. **WHEREAS**, vide reference 6<sup>th</sup> cited, the RO-Nalgonda Officials inspected the industry on 21.09.2023 and observed the following non-compliances:

1. The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). The Board vide order dt.02.11.2022 directed to construct & commission the Biological ETP within 3 months. However, the Bio-logical ETP not yet commissioned even after 10 months time. Only civil works under progress.
2. The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises.
3. The industry has not conducted LDAR study in last one year.
4. Not provided sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD.
5. The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.
6. Perceptible odour observed within the industry premises.

9. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 22.09.2023. The RO Nalgonda & representative of the industry have attended the meeting. During the meeting, the Committee noted certain non-compliances as per the RO report. After detailed discussions, the Committee recommended to inspect the industry and collect the samples after one month time to comply with the non-compliances mentioned in the RO report and submit the report to Board Office.

10. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Task Force Committee Member has inspected M/s. Vineet Laboratories Ltd. on 18.10.2023 and the following observations were made:

1. Civil works of Biological ETP were completed and Machinery was not installed. Hence, the industry is not commissioned the Bio-logical ETP so far.
2. The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises
3. The industry has not conducted LDAR study
4. The industry has not provided sub cooler condenser system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD
5. The industry provided 2 Nos. of two stage scrubbers along with sub cooler condensers and activated charcoal beds & pH meter for production blocks 1 & 3. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.
6. Perceptible odour observed at production blocks

11. **WHEREAS**, vide reference 9<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 01.11.2023. The RO Nalgonda & representative of the industry have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry has to complete the installation of ETP and commission the same immediately.
2. The industry has to replace flexible pipelines with permanent pipelines.
3. The industry has to provide proper cooling / chilled water circulation to the condenser attached to the scrubbers of the production blocks.

4. Perceptible odour observed at production blocks. As per the VOC readings, odour was persistent in the industry.

5. As per the stack monitoring for the boiler of 2 TPH conducted on 26.09.2023, the value of SPM - 149 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standards.

- II. The industry representative informed that, they will complete the biological ETP and operate the same within one month time. They received the materials to provide fixed pipelines for transfer of chemicals and same will be completed within 10 days. They raised the Work Order for LDAR Study and same will be submitted within one month. Further, they requested the Board to give time for installation of APCE to the 2 TPH coal fired boiler as they are proposing to install new boiler with new APCE as part of CFE Expansion.
- III. The RO-Nalgonda informed that, the industry is complying with the major conditions.
- IV. During the meeting, the Committee also noted the following:
  - a) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
  - b) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.
  - c) The Board vide order dated:27.06.2023 issued directions to the industry.
  - d) The Board already addressed a letter dated: 27.06.2023 to the District Collector with a request to constitute a Committee for assessment of crop compensation and the compensation may be awarded to the affected farmers.

After detailed discussions, the Committee recommended to re-inspect the industry along with Task Force Committee Member after one month to verify the compliance status, shall collect the 6 samples of water & soil within the radius of 100 meters from the industry. The committee also recommended to issue show cause notice to the industry with certain non-compliances.

12. **WHEREAS**, after careful consideration of the material facts of the case, based on the recommendations of the Task Force Committee **the Board hereby issues show cause notice for following non-compliances:**

- 1. The industry has not installed and commissioned the ETP as per the Board directions.
- 2. The industry has not replaced flexible pipelines with permanent pipelines.

In view of the above, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) for violating the Consent conditions and directions of the Board and for causing water pollution in the surrounding areas.

Your reply on the above issues shall reach TSPCB, Head office, sanathnagar, Hyderabad within 15 days along with supporting documents from the date of receipt of this notice, failing which the Board will initiate necessary action against your industry under the provisions of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

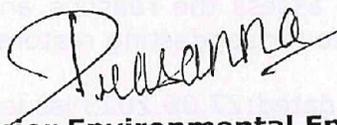
Sd/-  
**MEMBER SECRETARY**

To  
**M/s. Vineet Laboratories Ltd.**  
**(Formerly M/s. Ortin Laboratories Ltd.),**  
**Sy. No. 300, Malkapur (V),**  
**Choutuppal (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE, TSPCB, ZO, RC Puram for information and necessary action.
2. The EE, TSPCB, RO, Nalgonda for information and necessary action
3. Concerned File.

**//T.C.F.B.O//**

  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.



**BY REGD. POST WITH ACK. DUE**

**Notice No. NLG-85/TSPCB/UH-II/2023- 1131**

**Date: 15.11.2023**

**SHOW CAUSE NOTICE**

**Sub: TSPCB - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District- Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non-compliances of the consent conditions and Board Directions - **SHOW CAUSE NOTICE** - **ISSUED** - Reg.**

- Ref:**
1. Closure Order : No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
  2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
  3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
  4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022 & 27.06.2023.
  5. An O.A No. 108 of 2023 & also another case ( number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  6. Inspection of the industry by the Board Officials on 21.09.2023.
  7. Hearing held on 22.09.2023.
  8. Inspection of the industry by the Task Force Committee Member on 18.10.2023.
  9. Hearing held on 01.11.2023.

\* \* \*

1. **WHEREAS**, you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure orders dt.29.01.2020 to the industry in connection with regular complaints from Anthammagudem Village.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period up to 31.12.2025.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued certain directions to the industry on 02.03.2022, 02.11.2022 & latest on 27.06.2023 in connection with complaints.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).
7. **WHEREAS**, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons

and quantum of loss caused to the Applicants and also for suggesting restoration measures.

8. **WHEREAS**, vide reference 6<sup>th</sup> cited, the RO-Nalgonda Officials inspected the industry on 21.09.2023 and observed the following non-compliances:
1. The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). The Board vide order dt.02.11.2022 directed to construct & commission the Biological ETP within 3 months. However, the Bio-logical ETP not yet commissioned even after 10 months time. Only civil works under progress.
  2. The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises.
  3. The industry has not conducted LDAR study in last one year.
  4. Not provided sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD.
  5. The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.
  6. Perceptible odour observed within the industry premises.
9. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 22.09.2023. The RO Nalgonda & representative of the industry have attended the meeting. During the meeting, the Committee noted certain non-compliances as per the RO report. After detailed discussions, the Committee recommended to inspect the industry and collect the samples after one month time to comply with the non-compliances mentioned in the RO report and submit the report to Board Office.
10. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Task Force Committee Member has inspected M/s. Vineet Laboratories Ltd. on 18.10.2023 and the following observations were made:
1. Civil works of Biological ETP were completed and Machinery was not installed. Hence, the industry is not commissioned the Bio-logical ETP so far.
  2. The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises
  3. The industry has not conducted LDAR study
  4. The industry has not provided sub cooler condenser system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD
  5. The industry provided 2 Nos. of two stage scrubbers along with sub cooler condensers and activated charcoal beds & pH meter for production blocks 1 & 3. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.
  6. Perceptible odour observed at production blocks
11. **WHEREAS**, vide reference 9<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 01.11.2023. The RO Nalgonda & representative of the industry have attended the meeting.
- I. The Committee noted the following non-compliances:
1. The industry has to complete the installation of ETP and commission the same immediately.
  2. The industry has to replace flexible pipelines with permanent pipelines.
  3. The industry has to provide proper cooling / chilled water circulation to the condenser attached to the scrubbers of the production blocks.
  4. Perceptible odour observed at production blocks. As per the VOC readings, odour was persistent in the industry.

5. As per the stack monitoring for the boiler of 2 TPH conducted on 26.09.2023, the value of SPM - 149 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standards.

(21)

II. The industry representative informed that, they will complete the biological ETP and operate the same within one month time. They received the materials to provide fixed pipelines for transfer of chemicals and same will be completed within 10 days. They raised the Work Order for LDAR Study and same will be submitted within one month. Further, they requested the Board to give time for installation of APCE to the 2 TPH coal fired boiler as they are proposing to install new boiler with new APCE as part of CFE Expansion.

III. The RO-Nalgonda informed that, the industry is complying with the major conditions.

IV. During the meeting, the Committee also noted the following:

a) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed a OA No.108 of 2023 before Hon'ble NGT (SZ) regarding water & air pollution caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs) and praying the Hon'ble NGT to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).

b) Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying for Compensation, Prosecution against the private respondent industries and Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

c) The Board vide order dated:27.06.2023 issued directions to the industry.

d) The Board already addressed a letter dated: 27.06.2023 to the District Collector with a request to constitute a Committee for assessment of crop compensation and the compensation may be awarded to the affected farmers.

After detailed discussions, the Committee recommended to re-inspect the industry along with Task Force Committee Member after one month to verify the compliance status, shall collect the 6 samples of water & soil within the radius of 100 meters from the industry. The committee also recommended to issue show cause notice to the industry with certain non-compliances.

12. **WHEREAS**, after careful consideration of the material facts of the case, based on the recommendations of the Task Force Committee **the Board hereby issues show cause notice for following non-compliances:**

1. The industry has not conducted LDAR study to rectify the repairs to control odour nuisance.
2. The industry has not provided sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD to control odour nuisance.
3. The industry has not provided proper cooling / chilled water circulation to the condenser attached to the scrubbers of the production blocks.
4. Perceptible odour observed at production blocks. As per the VOC readings, odour was persistent in the industry.
5. As per the stack monitoring for the boiler of 2 TPH conducted on 26.09.2023, the value of SPM - 149 mg/Nm<sup>3</sup> is exceeding the prescribed Board's standards.

In view of the above, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) for violating the Consent conditions and directions of the Board and for causing air pollution in the surrounding areas.

Your reply on the above issues shall reach to the TSPCB, Head Office, Sanathnagar, Hyderabad within 15 days along with supporting documents from the date of receipt of this notice, failing which the Board will initiate necessary action against your industry under the provisions of the Air (Prevention & Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

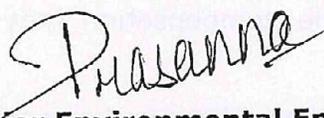
Sd/-  
**MEMBER SECRETARY**

To  
**M/s. Vineet Laboratories Ltd.**  
**(Formerly M/s. Ortin Laboratories Ltd.),**  
**Sy. No. 300, Malkapur (V),**  
**Choutuppal (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE, TSPCB, ZO, RC Puram for information and necessary action.
2. The EE, TSPCB, RO, Nalgonda for information and necessary action
3. Concerned File.

//T.C.F.B.O//

  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.